

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312

IA-6557/2023

In

IB-138(ND)/2020

IN THE MATTER OF:

M/s Narmada Cereals Pvt Ltd.

.... Petitioner/Applicant

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Mr. Manoj Kumar Dubey Adv.

For Liquidator : Mr. Ishwar Mohapatra Adv.

ORDER

IA-6557/2023

Ld. Counsel appears for the Liquidator. Ld. Counsel appearing for the Respondent has stated that reply has been filed on 04.06.2024. He shall take necessary steps to cure the defects and get it on record and also file an application seeking condonation of delay.

List the matter **on 09.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)